

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 328 OF 2018 & IA NO. 1567 OF 2018 & IA NO. 244 OF 2019

AND

APPEAL NO. 342 OF 2018 & IA NO. 1663 OF 2018 & IA NO.243 OF 2019

AND

APPEAL NO. 351 OF 2018 & IA NO. 1703 OF 2018 & IA NO. 249 OF 2019

Dated: 3rd April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**APPEAL NO. 328 OF 2018 &
IA NO. 1567 OF 2018 & IA NO. 244 OF 2019**

Basaragi KM Solar Power Project LL.P. & Anr.Appellant(s)

Versus

Hubli Electricity Supply Company Limited & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.
Mr. Shubharanshu Padhi
Mr. P. Kavin Prabhu
Mr. Ashish Yadav
Mr. Gursimran Dhillion

Counsel for the Respondent(s) : Mr. Shabaz Hussain
Mr. Fahad Khan for R-1

**APPEAL NO. 342 OF 2018 &
IA NO. 1663 OF 2018 & IA NO.243 OF 2019**

Hukkeri Solar Power Project LL.P. & Anr.Appellant(s)

Versus

Hubli Electricity Supply Company Limited & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.
Mr. Shubharanshu Padhi
Mr. P. Kavin Prabhu
Mr. Ashish Yadav
Mr. Gursimran Dhillion

Counsel for the Respondent(s) : Mr. Shabaz Hussain
Mr. Fahad Khan for R-1

**APPEAL NO. 351 OF 2018 &
IA NO. 1703 OF 2018 & IA NO. 249 OF 2019**

**Chennamangathihalli Solar Power Project
LL.P. & Anr.**

....Appellant(s)

Versus

Bangalore Electricity Supply Company Limited & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.
Mr. Shubharanshu Padhi
Mr. P. Kavin Prabhu
Mr. Ashish Yadav
Mr. Gursimran Dhillion

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Siddhant Kohli for R-1

ORDER

APPEAL NO. 351 OF 2018 & IA NO. 1703 OF 2018 & IA NO. 249 OF 2019

Admit. Issue notice to the Respondents returnable on 15.04.2019.

Heard learned counsel for the Appellant. Reply on Discoms is filed. Since Appellant's counsel was insisting for interim directions for payment of tariff @ Rs.8.40 per unit in terms of PPA, we expressed on the earlier date of hearing that matter would be heard and disposed on merits. Therefore, we took up this matter for final disposal.

List this **Appeal No. 351 of 2018 for further hearing on 15.04.2019.**

APPEAL NO. 328 OF 2018 & IA NO. 1567 OF 2018 & IA NO. 244 OF 2019
AND
APPEAL NO. 342 OF 2018 & IA NO. 1663 OF 2018 & IA NO.243 OF 2019

Admit. Issue notice to the Respondents returnable on 15.05.2019.

Learned counsel for Respondent No.1 seeks two weeks' more time to file reply/objection to the application. He may take steps to file the same on or before 22.04.2019 after serving copy on the other side.

List these batches of Appeals on **15.05.2019**. In the meantime, pleadings be completed.

(S. D. Dubey)
Technical Member

Js/kt

(Justice Manjula Chellur)
Chairperson